

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

D.A. NO. 2528/89

New Delhi this the 12th day of May, 1994.

Shri Justice V.S. Malimath, Chairman.

Shri P.T. Thiruvengadam, Member (A).

Shiv Kumar,
High Commissioner of India,
Port-of-Spain
C/o Ministry of External Affairs
Government of India
South Block
New Delhi-110011.

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Petitioner.

By Advocate Ms. Kiran Singh, proxy for
Shri D.C. Vohra.

Versus

1. Union of India
Through the Foreign
Secretary Government of India
Ministry of External Affairs
South Block
New Delhi-110011

2. Head of Mission
High Commission of India
Port of Spain (Trinidad &
Tobago) C/o Ministry of Affairs
South Block
New Delhi-110011

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Respondents.

None for respondents.

ORDER (ORAL)

Shri Justice V.S. Malimath.

Ms Kiran Singh appearing for Shri D.C. Vohra submits
that the petitioner has since secured relief and that,
therefore, this petition is not pressed. It is accordingly
dismissed. No costs.

P.T. Thiruvengadam
(P.T. THIRUVENGADAM)
MEMBER (A)

V.S. Malimath
(V.S. MALIMATH)
CHAIRMAN